

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Rules regarding Determination of Debts, 1950

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1. . :-

An application under sub-section (1) of sub-section (2) of Section 19 shall be filed on or before the 15th August, 1951.

2. . :-

- (1) An application under sub-section (1) of section 19 of the Act by a proprietor, who is divested of proprietary rights under Section 3. shall be made in Form I appended to these rules.
- (2) It shall be accompanied by as many true copies of the application on plain paper as there are creditor and one extra copy for the use of the Claims Officer.

3. . :-

The application may be presented in person or by an agent duly authorised in writing or by a legal practitioner duly authorised in this behalf.

4. . :-

On the receipt of an application under Section 19 (1) of the Act if the Claims Officer finds that any proceedings are pending in a Civil Court against the proprietor for the recovery of any amount in respect of a secured debt or claim shown in the application, he shall issue a notice in Form II appended to these rules to the Civil Court concerned.

5. . :-

The notice under sub-section (1) of Section 21 of the Act shall be in

Form III appended to these rules and shall be accompanied by a copy of the application made under Section 19 of the Act.